

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

(51)

* * *

O.A. 300/92

Dt. of Decision : 13.4.1994

M. Philip

.. Applicant.

VS

1. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.
2. The Senior Divisional
Personnel Officer,
South Central Railway,
Guntakal.
3. The Divisional Mechanical
Engineer (C & W),
South Central Railway,
Guntakal.

.. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents: Mr. N.R. Devaraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2



JUDGMENT

[As per Hon'ble Sri R.Rangarajan, Member(Administrative) X

Heard Sri P.Krishna Reddy, learned counsel for the applicant and Sri N.R.Devaraj, learned Standing Counsel for respondents.

2. This OA has been filed for a declaration that the action of the respondents in not subjecting the applicant to the tests conducted by the National Council for Training in Vocational Trades on completion of his Act Apprenticeship and in not absorbing him as Skilled Artisan/Khalasi after having been appointed and imparted training for three years under Act Apprentices Act, as illegal, arbitrary and discriminatory and for a further direction to the respondents to absorb him as Skilled Artisan/Khalasi.

3. The applicant in this OA was taken as Act Apprentice in Guntakal Division of South Central Railway. He underwent training for 3 years from December, 1985 to December, 1988 and was discharged on completion of his training. He represented to R-1 and Chief Mechanical Engineer and General Manager of South Central Railway for absorbing him as Skilled Artisan/Khalasi, as he had completed the training successfully. The above representation was not replied and hence he has filed this OA praying as above.

4. The prayer in this OA is same as the prayer in OA 853/91. The contentions raised in this OA and the grounds for relief are also one and the same as those in OA 853/91. The respondents have not filed any reply statement as the reply statement filed in OA 853/91 holds

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good in this OA also.

5. As the applicant in this OA is similarly situated in all respects as applicants in OA 853/91, we see no reason to differ from the order given in the above said OA. We have dismissed the OA 853/91 for reasons mentioned therein, and for the same reasons we dismiss this OA also with the observation that the application of the applicant should be forwarded by the respondents without delay with all relevant details to the Deputy Director (Apprentice), Regional Office, Tirupathi to appear for the NCVT Certificate test when called for.

6. The OA is ordered accordingly. No costs.

one a

(R.Rangarajan)
Member(Admn.)

V.Neeladri Rao
Vice Chairman

Dated 13 April, 1994.

Grh.

Amulya Prasad
Deputy Registrar(Judl.)

Copy to:-

1. Chief Personnel Officer, South Central Railway, Railnilayam & Secunderabad.
2. The Senior Divisional Personnel Officer, South Central Railway, Guntakal.
3. The Divisional Mechanical Engineer(C&W), South Central Railway, Guntakal.
4. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Ram/-

22/1/94
R.G.J.A.M

7-1-300/92

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 12/4/1994

ORDER/JUDGMENT

M.A/R.A./C.M./No.:

in

O.A.No. 300/92

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Central Administrative Tribunal

DESPATCH

BN

Dismissed.

Dismissed as withdrawn.

25 APR 1994

Dismissed for Default

HYDERABAD BENCH

Rejected/Ordered.

No order as to costs.

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